

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 563/98

Date of Decision: 13.11.98.

Mrs. Shambhavi Chandrashekhar Laghate and others. Applicant.

Shri D.V. Gangal. Advocate for Applicant.

Versus

Union of India and others. Respondent(s)

Shri R.K. Shetty
Shri S.P. Saxena. Advocate for Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S. Baweja, Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha),
Vice Chairman.

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Original Application No. 563/98.

Friday the 13th day of November 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S. Baweja, Member (A)

Mrs. Shambhavi Chandrashekhar
Laghate,
Residing at 14, Vishwakarma
Society, Plot No.54, Rambaug
Colony, Paud Road, Kothrud
Pune.

Shri Satish Govind Phatak
Residing at 1146,
Sadashiv Peth, Pune.

Shri Dattu Pandurang Mali
Residing at P-20/C75 CQAE
Colony, Aunch Pune.

Kamruddin Gafur Shaikh
Residing at Upper Indira
Nagar, A-9, Room No.5
Bibwewadi, Pune.

Shri Atul D.Khole
Residing at 465,
Narayan Peth, Pune.

... Applicants.

By Advocate Shri D.V.Gangal,
V/s.

The Union of India, through
the Secretary,
Ministry of Defence,
South Block, New Delhi.

The Director General of
Quality Assurance,
New Delhi.

The Controller,
Controllerate of Quality
Assurance, Engineering Equipment
Aundh Camp, Pune.

... Respondents.

By Advocate Shri R.K. Shetty.

Shri R.V.Hingnekar,
D/M-II, CQAE, Aundh Camp, Pune.

Mrs. K.S.Vijayan, D/M-II,
CQAE, Aundh Camp, Pune.

Shri V.H. Gaikwad D/M-II
CQAE, Aundh Camp, Pune.

Shri N.B. Kumbhare D/M-II
CQAE, Aundh Camp, Pune.

Shri D.R. Hinge, D/M-II
CQAE, Aundh Camp, Pune.

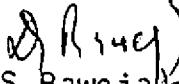
... Respondents.

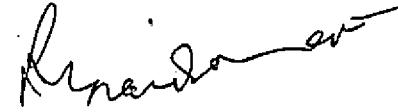
By Advocate Shri S.P. Saxena.

ORDER (ORAL)

{ Per Shri Justice R.G.Vaidyanatha, Vice Chairman }

The learned counsel for the applicant submits that in view of the Government order dated 12.10.98, he may be permitted to withdraw the O.A. Accordingly the O.A. is disposed of as withdrawn. The question of seniority raised in the O.A. is left open. Liberty to the applicant to make representation to the respondents regarding seniority. ^{from} ~~All~~ the pending M.Ps 557/98 and 701/98 does not survive. In the circumstances of the case no order as to costs.


(D.S. Baweja)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman

NS